

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**INDORE BENCH AT AHMEDABAD**

ITEM No. 2  
IA/147(MP) 2021  
in  
(MP) CP(IB) 9 of 2020

**Order under Section 9 IBC**

**IN THE MATTER OF:**

Deepak Chandak Proprietor of Harshal Enterprises  
V/s  
Ujaas Energy Ltd

.....Applicant

.....Respondent

**Order delivered on ..18/08/2021**

**Coram:**

Dr. Deepti Mukesh, Hon'ble Member(J)  
Mr. Virendra Kumar Gupta, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Sandeep Pandey, Advocate  
For the Respondent :

**ORDER**

**IA/147(MP) 2021**

This application is filed by the Commissioner of CGST and Central Excise.

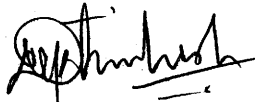
The Learned Counsel for the Applicant is unable to make any statement with respect to the matter. On perusal of the physical copy of the Application, it is seen that, the order in MA/2/AHM/2021 is reserved, hence, it is prayed that order reserved pronounced expeditiously.

The Registry is directed to place appropriate details about this application and take steps.

Accordingly, application is disposed of.

**VIRENDRA KUMAR GUPTA**  
**MEMBER (TECHNICAL)**

vc

  
**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**